

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

ORDER SHEET

Application No 1622 of 198 6

Applicant

Shri Bhagwan Bharadwaj Supervisor, Military Farm, Hebbal, Bangalore. Advocate for Applicant Shri V.S. Kulkarni.

Respondent

Deputy Director General of.

Military Farms (MF-1), Quarter

master General's Branch,

Army HQR, West Advocate for Respondents

Block III, N.D.66.

Shri M.S. Padmarajaiah

and others ..

(Per RKRM)

Office Notes

Orders of Tribunal

31.10:1986.

Date

The grievance of the applicant is that Respondent No.1 has not considered his claim for promotion to the post of Manager from the post of Farm Supervisor in which he was working and on this ground, he challenges the vaidity of the panel of Supervisors promoted for officiating in the grade of Managet, vide Annexure 3 enclosed to the application. His main grievance is that he was not considered for the post, and had he been considered, he would also have been empanelled.

Shri M.S. Padmarajaiah, counsel for respondents, submits that the case of the applicant was considered on successive occasions in the years 1979 to 1983, but he was not considered fit for promotion by the Departmental Promotion Committee (DPC). He brings to our notice that Supervisors who have been empanelled have been graded 'outstanding', 'very good' and 'good' while the applicant was graded only as 'average' and therefore was not placed in the select panel by the DPC. In short, his submission is that the allegation of the applicant that his case was not considered for promotion is wholly baseless.

We have perused the records, and for satisfying ourselves about the correctness of the allegation made by the applicant, we also directed Shri Padmarajaiah to produce the record relating to the proceedings of the DPC and the same were produced. On perusal of the minutes of the DPC, we are satisfied that the persons empanelled in the Select List were graded as stated by Shri Padmarajaiah. In view of this, the grievance of the applicant is more imaginary

In the result, the application is dismissed; no order as to costs.

> (CH. RAMAKRISHNA RAO)
> MEMBER(J) 31.10.1986

(L.H.A. REGO) MEMBER(A) 31.10.1986.

dms.

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Section IVA SUPREME COURT OF INDIA NEW DELHI. 7/7/95

From:

The Registrar Supreme Court of India. NEW DELHI.

Central Administrative Inbunal

Enter in SLP Registre, main Register, add to file

PETITION FOR SPECIAL LEAVE TO APPEAL CIVIL No .4787

11/8/95

Petition under Article 136(1) of the constitution of India from

the Judgment, and Order dated / / 31st october 1986

CAT. court of Judicature at Bengalone Application No. 1622 of 1988.

HAGWAN BHARADWAJ

... PETITIONER(S)

Y.DIR.GENERAL OF MILITARY FARMS & ORS. ... RESPONDENT(S)

I am directed to inform you that the petition above mentioned

iled in the Supreme Court was dismissed

y the Court on 24/03/95

COPY TO MR. P.N. GUPTA (Adv)